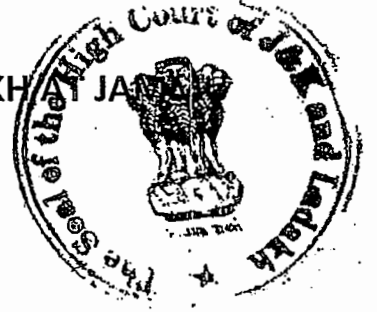


HIGH COURT OF JAMMU AND KASHMIR AND LADAKH

(Office of the Registrar Judicial)



File No.:- RFA 29/2023

M/s Ram Kour Behari Lal & Co. Titled V/s M/s Hakam Chand & Co. and Ors.
..... Petitioner/Appellant(s) Respondent (s)

Notice to the respondent (s): -

1. M/S Hakam Chand & Co.

Opposite State Bank of India, Cantonment Branch, Amritsar

Through Sh. Gurudass Ram Arora (Partner)

2. M/S Jammu Food Private Ltd

Regd. Office 185- A/D, Gandhi Nagar, Jammu

Through Surjeet Singh Khorana.

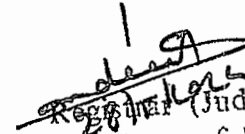
4. Nanak Singh

P/O M/S Hakkam Chand & Co.

R/o 87-Pachim Mag, Vasant Vihar, New Delhi

Whereas in the above noted case, it has been proved to the entire satisfaction of the Hon'ble Court that the service of the respondent (s) named above cannot be effected in any ordinary manner hence proclamation is hereby issued against the above named respondents to appear before this Court on 02.08.2024 09.00 A.M. or the next working day if 02.08.2024 is declared holiday in person or some recognized agent failing which appropriate order will be passed.

Given under my hand seal of the Court this 28th day of May, 2024 at Jammu.


Registrar (Judl.)
High Court of J&K
High Court of J&K and Ladakh
Jammu


No.:- 5246

Dated:- 29/5/24

Copy of the above forwarded to:

1. The Editor The Indian Express, for publishing the notice in the newspaper, cutting of the paper and bill of advertisement should be sent to this Registry immediately after publishing. An amount of rupees 500/- vide No 144 dated 27-05-2024 as publications charges have been deposited in the Court which shall be paid as and when the bill and cuttings are received.

2. CPC e-court, High Court of J&K & Ladakh, Jammu, for uploading the same on the official Website of the High Court of J&K & Ladakh.


Registrar (Judl.)
High Court of J&K and Ladakh
Jammu
